Written Answers

•417. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUS-TRY be pleased to refer to the answer given in the Rajya Sabha to Starred Question No. 153 on he 18th April, 1960 and state:

(a) whether any other Industrial Estate has started functioning after the 1st January, 1960; if so, where; and

(b) by when the Industrial Estate at Agra is likely to start functioning?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (») The Industrial Estates at Bangalore (Mjsore), Visakhapatnam and Vijayawada (Andhra Pradesh), Bhii-wara (Rajasthan), Gandhinagar (Jammu) and Pettai (Madras) have s arted functioning since 1st January, 1960.

(b) The Industrial Estate at Agra is ^kely to start functioning partly by October, 1960.

## **CREDIT GUARANTEE SCHEME**

◆418. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUS-TRY be pleased to refer to the answer given in the Rajya Sabha to Starred Question No. 152 on the 18th April, 1960 and state:

(a) whether any decision has since been taken by Government regarding the introduction of Credit Guarantee Scheme for small scale industries; and

(b) if so, in which cities i<sup>l</sup> is likely to be first started?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) Yes, Sir. The Credit Guarantee Scheme has since come into operation with effect from the 1st July, 1960.

(b) A statement is laid on the Table of he House.

## STATEMENT

1. Agra ( 2. Kanpur /	Uttar Pradesh
3. Ahmedabad . ( 4. Surat J	`Gujarat
5. Amritsar . ( 6. Ludhìana ∫	Punjab
7. Bangalore.	Mysore
8. Calcutta L 9. Howrah ∫	West Bergal
10. C∈imbatore · t 11. Madras ∫	Madras
12. Cuttack	Orissa
13. Greater Bembay ( 14. Kolhapur ∫	Maharashtra
15. Hyderabad . 1 16. Krishna ∫	Andhra Pradesh
17. Gird	Madhya Pradesh
18. Jaipur	Rajasthan
19. Kamrup .	Assam
20. Ranchi	Bihar
21. Trivandrum .	Kerala
22. Delhi (Union Territory)	

## ABOLITION OF THE POST OF JOINT CHIEF ADVISER OF FACTORIES

•433. SHRI B. N. BHARGAVA: Will the Minister of LABOUR AND EMPLOY-MENT be pleased to state what action Government have taken on the recommendation made in the Eighty-four h report (second Lok Sabha) of the Estimates Committee 1959-60 to abolish the post of the Joint Chief Adviser of Factories under the Chief Adviser of Factories' Organisa ion?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): As recommended by the Estimates Committee, the question of abolishing the post of the Joint Chief Adviser Factories will be considered when a whole-time Director is appointed for the Central Labour Institute, Bombay.

#### INDO-PAKISTAN INFORMATION CONSULTATIVE COMMITTEE

\*435. SHRI K. P. VERMA: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

(a) the names of the members of the Indo-Pakistan Information Consultative Committee;

(b) when was this Committee formed; and

(c) when Shri A. D. Mani, Editor, "Hitavada", Nagpur, was appointed to serve on the committee as a member?

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. V. KESHAR): (a) to (c) Though the Indo-Pakistan Agreement of December 1948 constituted a Consultative Committee for Information to meet from time to time there is no continuing Committee for this purpose. For every meeting of the Committee, membership is decided separately and nominated by the respective Governments according to their requirements and on the basis of certain decisions made regarding the composition of the Committee. Mr. Mani. Edi'or of "Hitavada", Nagpur was nominated twice to serve on the Committee as a representative of the press, once in June 1950 in Dacca and afterwards at the meeting called in Ne\r Delhi in April, 1960.

# IMPORT OF CAUSTIC SODA BY STATE TRADING CORPORATION

◆436. SHRI K. SANTHANAM: Will the Minister of COMMERCE AND INDUS-TRY be pleased to state:

(a) what was the quantity of caustic soda in stock with the State Trading Corporation on the 1st April, 1960;

(b) whether the Corporation is selling caustic soda directly or through a commission agent and if it is the latter, at what commission; and

(c) whether it is a fact that indigenous producers are unable to market their product and they are being urged to export?

THE MINISTER OF COMMERCE (SHPT N. KANUNGO): (a) 18.000 tons approximately.

(b) S.T.C, is selling caustic soda through five distributors and their commission is Rs. 70 per ton. (c) Only one indigenous producer has accumulated stocks. No producer has been urged to export caustic soda.

# **fPLOTs FOR DHOBI GHATS IN DELHI**

◆309. SHRI P. N. RAJABHOJ: Will the Minister of WORKS, HOUSING ANT\* SUPPLY be pleased to state:

(a) whether it is a fact lhat Gov ernment offered plots to the Delhi Municipal Corporation for the con struction of Dhobi Ghats at several places in New Delhi; and

Cb) if so, what are the details of the offer?

THE DEPUTY MINISTER or WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): (a) Yes, Sir.

(b) The Corporation were offered the sites on perpetual lease at a pre mium of Rs. 36,200 per acre repre senting the cost of acquisition and development of land plus 5 per cent, on it as annual ground rent.

# IEMPLOYMENT OF UNI-OCULAR LABOUR IN UNDERGROUND MINING INDUSTRY

\*310. SHRI RATANLAL KISHORI-LAL MALVIYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government have prevented the employment of uni-ocular labour in the underground mining industry; and

(b) if so, what arrangements have been made for their rehabilitation or employment on the surface?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) and (b) Mine Managements have been advised that employment of uniocular persons underground would not be safe and that suitable occupa tion may be found on the surface for such persons.

tPostponed from the 19th August, 1960.